

**Share of Indian Ships in Overseas Trade**

133. SHRI ARJUN CHARAN SETHI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the percentage of share of Indian ships in the total overseas trade achieved during 1991—92 and 1992—93; and

(b) the steps being taken to increase country's share in overseas trade to earn more foreign exchange?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGADISH TYTLER): (a) The share of Indian ships in the overseas trade achieved during 1991—92 and 1992—93 was about 36%.

(b) The government have taken the following steps to increase the share of Indian ships in overseas trade and to earn more foreign exchange:

1. Automatic approval is now given for:—

- (i) Acquisition of all categories of ships except crude tankers and OSVs, by Private Shippowning companies.
- (ii) Sale of ships for further trading scrapping to a company within Indian or abroad.
- (iii) Acquisition of ship from an Indian Shipyard; and
- (iv) Acquisition for replacement tonnage.

2. Shipping companies have been allowed to retain sale proceeds of their ships abroad and utilise them for fresh acquisition.

3. shipping companies have been given freedom to time charter out Indian ships to

foreigning companies

4. Shipping companies are allowed to acquire vessels through bare boat charter—curdemise method.

5. Quarterly Block Allocation Scheme for repair of ships has been dispensed with entirely and Reserve Bank of India now release foreign exchange for ship repair drg docking and spares for imported capital goods without any value limit.

6. Freight charges on account of movement of fertilizer and petroleum products are now allowed to be paid in convertible currency on par with other commodities.

7. With a view to attracting foreign capital for acquisition of ships, government have relaxed the minimum percentage of share capital of an Indian company to be held by citizens of India, from 60% to 49% as per Section 21 (ii) (b) of Merchant shipping Act 1958.

[*Translation*]

**Road Accidents in States**

134. SHRI UDAY PRAYAP SINGH:  
SHRI KASHIRAM RANA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the State—wise details of the people killed in road accidents during each of the last two years; and

(b) the measures taken or proposed to be taken by the Government to minimise the road accidents?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGADISH TYTLER): (a) Statement I, is attached

(b) Measures taken or proposed to be taken by the Government to minimise the road accidents are given in the statement at statement II, attached.

**STATEMENT—I**

<i>Sl No.</i>	<i>Names of State Union Territory</i>	<i>No. of persons killed</i>	
		<i>1991</i>	<i>1992</i>
<i>STATES :</i>			
1.	Andhra Pradesh	5598	6036
2.	Arunachal Pradesh	83	175
3.	Assam	867	940
4.	Bihar	2304	2013
5.	Goa	177	208
6.	Gujarat	3979	4000 (E)
7.	Haryana	1916	1800 (E)
8.	Himachal Pradesh	414	365
9.	Jammu & Kashmir	392	443
10.	Karnataka	4079	5000 (E)
11.	Kerala	1803	1983
12.	Madhya Pradesh	3398	3474 (P)
13.	Maharashtra	6160	6726 (P)
14.	Manipur	111	111
15.	Meghalaya	129	150 (E)
16.	Mizoram	29	27
17.	Nagaland	57	34 (E)
18.	Orissa	1330	1300 (E)
19.	Punjab	1141	1200 (E)

<i>Sl No.</i>	<i>Names of State Union Territory</i>	<i>No. of persons killed</i>	
		<i>1991</i>	<i>1992</i>
<i>STATES :</i>			
20.	Rajasthan	3736	3862
21.	Sikkim	34	44
22.	Tamil Nadu	6406	7073
23.	Tripura	95	125
24.	Uttar Pradesh	7806	7600 (E)
25.	West Bengal	2559	2700 (E)
<i>UNION TERRITORIES:</i>			
26.	A&N Islands	5	12
27.	Chandigarh	72	95
28.	Dadra & Nagar Haveli	11.	11
29.	Delhi	1820	1727
30.	Daman & Diu	7	11
31.	Lakshadweep	0	0
32.	Pondicherry	107	132
<i>Total:—</i>		56625	59377

E—Estimated

P—Provisional

The Steps taken/ being taken include:—

1. The M. V. Act, 1988 and the Rules framed thereunder provide for stricter requirements in respect of issuance of driving licences and stringent penalties for offences.
2. Formal training in a driving

school is made a pre—requisite for issuance of licence to drive transport vehicles.

3. Maximum safe laden weights have been prescribed for trucks including light commercial vehicles.
4. Maximum speed limits have been

- prescribed for all vehicles except light motor vehicles.
5. Uniform intervals for checking the fitness of vehicles have been prescribed throughout the country.
6. It is prescribed that road safety devices would be fitted in the vehicles viz. direction indicators with blinker system for vehicles, special labels on carriages carrying dangerous or hazardous goods.
7. A National Road Safety Council has been set up for formulation of road safety measures. State Governments were also requested to set up State level road safety councils.
8. Strict and rigid enforcement of traffic rules and regulations.
9. Regular special drive against rash and negligent driving, driving without driving licences, drunken driving, defective headlights, over—speeding, over—loading etc.
10. Regular prosecution of violation through issue of notices.
11. School children are regularly imparted necessary training educations in the schools about the rules of the roads and related safety aspects by the roads safety cell or Delhi Traffic Police.
12. Introduction of blinkers/ signals at accident prone areas.
13. Prosecution through Radar Guns.
14. More Police presence in accident prone areas.
15. Special morning drives and night mobile patrolling.
16. Use of Dooradarshan/AIR/Press of giving wide publicity on road safety.
17. Painting of bus boxes, yellow boxes.
18. Special night checking on Highways.
19. Special Drive against buses, HTVs, TSRs, Taxis etc.
20. Painting competitions and other road safety activities are being organised by Road Safety Cell to inculcate the sense of road safety among various road users and children.
- [English]
- Conversion of Telephone exchanges in Kerala**
135. SHRI K. M. MATHEW : Will the Minister of COMMUNICATIONS be pleased to state
- (a) the district—wise details of telephone exchanges being converted into electronic in Kerala.
- (b) the present status / stage of progress of each exchange; and
- (c) the dates on which each one of them are likely to be completed?
- THE MINISTER STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKRAM):